

ready empowers authorities to disconnect the supply of electricity to any consumer found using an electric connection for a sanctioned. The Delhi Electricity Control Order has been amended recently also to empower the authorities to disconnect power supply to any consumer contravening provision of restriction on consumption of energy.

(c) It is reported by Delhi Electricity Supply Undertaking that the number of such cases noticed by them is about 30 per month.

(d) Delhi Electricity Supply Undertaking has reported that on checking a dying factory in M-Block of Laxmi Nagar in Delhi was found misusing a commercial connection for industrial purposes.

(e) Under the provisions of the existing Delhi Electricity Control Order, the supply of the consumer is liable to be disconnected and the consumer is also liable to pay, for the period of misuse detected, electricity charges at the maximum tariff as per the tariff schedule approved by Municipal Corporation of Delhi.

Grant of exemption to Short Service Commissioned Officers from passing promotion examination

1709. SHRI KHURSHED ALAM KHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether any Short Service Commissioned Officers of Courses SSC-8 and SSC-9 have been exempted from passing the Promotion Examination Part (B) like Regular Officers; and

(b) if not, what are the reasons for not giving exemptions to these officers?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Short Service Commissioned Officers of Courses SSC-8 and SSC-9, granted permanent commissions are not exempted from passing the Promotion Examination Part 'B'.

(b) All Regular Officers are required to pass Promotion Examination Part B. However, at the time of re-introduction of Promotion Examination Part 'B' in July, 1976, it was decided that each officer should get a minimum of three chances to appear in the Examination before he became due for the substantive rank of Captain. To ensure uniformity Officers who would have got less than three chances were to be exempted from passing the Examination. On the basis of this criterion, Regular Officers commissioned before 1st December 1972 were exempted from passing the Examination. Short Service Commissioned Officers of Courses SSC-8 and SSC-9 granted Regular Commissions did not qualify for such exemption, as they get a minimum of four years to pass Part 'B' examination without loss of seniority.

Copper deposits in Tosham (Haryana)

1710. SHRI BANSI LAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that copper deposits have recently been found in Tosham (Haryana); and

(b) if so, what are the details in this regard?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

(a) and (b) Some copper mineralisation has been located recently in Tosham area, Bhiwani district, Haryana.

Investigations by drilling started in April, 1978. So far four bore holes have been drilled, which have intersected some zones of copper mineralisation. Further work is in progress.

Manufacture of steel strapping by SAIL

1711. SHRIMATI SUSHILA SHANKER ADIVAREKAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Steel Authority of India Limited is manufacturing 'Steel Strapping';